

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3727
ANSWERED ON:19.04.2005
ENCROACHMENTS ON GOVERNMENT LAND
Satheedevi Smt. P.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether certain lands earmarked for Community Halls at Ashok Vihar, Delhi have illegally covered and encroached upon by certain unauthorized persons;
- (b) if so, whether even pucca rooms have been constructed on these lands and also a portion of such land has been given on rent by encroachers;
- (c) if so, the details thereof;
- (d) whether any enquiry has been made to check these alleged encroachments;
- (e) if so, the outcome thereof; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a)to(f): Delhi Development Authority (DDA) and Municipal Corporation of Delhi (MCD) have reported that no such case of encroachment has come to their notice in Ashok Vihar. However, Slum & JJ Department has reported that there was encroachment on a piece of land close by in Bharat Nagar Near Wazirpur JJ colony. The said encroachment has been cleared in January 2004 and presently no pucca structures exist on that site.